

- (2) G.S.R. 59 (E), dated the 29th January, 2019, publishing the industrial Disputes (Central) Amendment Rules, 2019.

[Placed in Library. *See* No. L.T.10956/16/19]

**Report and Accounts (2017-18) of National Institute of Unani Medicine, Bengaluru**

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Institute of Unani Medicine, Bengaluru, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T.11060/16/19]

**Reports and Accounts (2017-18) of ANIIDCO, Port Blair and Coir Board, Kochi and related papers**

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री गिरिराज सिंह): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

1. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
- (a) Thirtieth Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T.10959/16/19]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-Section (1) of Section 19 and sub-section (4) of Section 17 of the Coir Industry Act, 1953:—
- (a) Sixty-third Annual Report of the Coir Board, Kochi, for the year 2017-18.
  - (b) Annual Accounts of the Coir Board, Kochi, for the year 2017-18, and the Audit Report thereon.
  - (c) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T.10866/16/19]

**Report (2017) on the working of Protection of Civil Rights Act, 1955 and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table, a copy (in English and and Hindi) of the following papers:—

- (a) Annual Report on the working of the Protection of Civil Rights Act, 1955, for the year 2017, under sub-section (4) of Section 15A of the Protection of Civil Rights Act, 1955.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T.10966/16/19]

**Report (2017-18) of National Rural Infrastructure Development Agency, New Delhi, and related papers.**

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report of the National Rural Infrastructure Development Agency, New Delhi, for the year 2017-18.
- (b) Review by Government on the working of the above Agency.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.10967/16/19]